

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through physical (Hybrid) Mode)***  
**COURT-I**

Item No. 01  
CP (IB) No. 226/Chd/Pb/2022

**IN THE MATTER OF:**

Suman Nanda, PG,  
S. Nanda Industries Pvt. Ltd.

...Applicant/Petitioner

**Under Section:**     **94 of IBC, 2016**

**Order delivered on 20.12.2023**

**CORAM:**  
**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner                     :           None for the petitioner.

**ORDER**

Mr. Bishwa Ranjan Chatterjee was appointed as RP in this matter on 16.08.2023 but no report has been filed by the RP and there is no representation on behalf of the petitioner. As a matter of indulgence, last opportunity is granted to the RP to explain as to why the report was not filed within the stipulated period with a copy to the IBBI. Let the same be done within two weeks. It is made clear that if there is no representation on behalf of the petitioner on the next date of hearing then, appropriate orders will be passed. List the matter on 24.01.2024.

**-sd-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**-sd-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

December 20, 2023  
SM